

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

22. C.P. 3983/2019

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)  
SHRICHANDRA BHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **07.07.2021**

NAME OF THE PARTIES: Darshan Manoharlal Bhoot

V/s

DeegeeInfracon Pvt Ltd

SECTION 241-242 OF COMPANIES ACT, 2013

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**ORDER**

None appeared on either side. The petitioner has not complied with the order of this bench dated 26.02.2021 in serving notice on the respondent and filing service affidavit before 27.04.2021. The conduct of the petitioner clearly proves that the petitioner is not inclined to prosecute the above company petition with due diligence. Hence the above company petition is dismissed for non-prosecution.

Sd/-  
CHANDRA BHAN SINGH  
Member (Technical)

Sd/-  
H.V. SUBBA RAO  
Member (Judicial)